

No. 41.

**Security Bond under Order XXXVIII, Rule 2 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO.                      OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Know all men by these presents that we, ..... and ..... are held and firmly bound, jointly and severally, unto ..... Prothonotary and Senior Master of the High Court of Judicature at Bombay, and his successor or successors in office and his or their assigns in the sum of Rupees ..... to be paid to the said ..... Prothonotary and Senior Master and his successor or successors in office and his or their assigns, as the case may be, for which payment to be well and truly made we do bind ourselves and each and every one of us jointly and severally and our respective heirs, executors, administrators firmly by these presents, which are sealed hereunderwith our seals.

Dated this ..... day of ..... 19 .

Whereas the above bounden ..... was on the ..... day of ..... 19 arrested and produced before this Honourable Court under a warrant of arrest issued in the abovementioned suit on the ..... day of ..... 19 . And whereas the said ..... was thereupon ordered to furnish security for his appearance at any time when called upon during the pendency of the said suit and until satisfaction of any decree that may be passed against him in the said suit;

Now the condition of the above obligation is such that if the said ..... shall appear at any time when called upon while the said suit is pending against him and until satisfaction of any decree that may be passed against him in the said suit, then this obligation shall be void and of no effect, but otherwise the same shall remain in full force and effect.

Signed, sealed and delivered by  
the abovenamed .....  
in the presence of .....